

**Central Administrative Tribunal  
Ernakulam Bench**

CP(C)/180/00001/2019  
in OA/180/00975/2017

Wednesday, this the 23<sup>rd</sup> day of January, 2019

**C O R A M**

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member  
Hon'ble Mr.Ashish Kalia, Judicial member**

Dr.Sajith Sukumaran, aged 45  
S/o Sukumaran N.,  
Residing at TC No.5/2712(3), CRA A64(C),  
Thejus, Sreekaryam PO  
Thiruvananthapuram-695 017  
presently working as Additional Professor  
Department of Neurology, Sree Chitra  
Tirunal Institute for Medical Sciences and  
Technology, Thiruvananthapuram-695 011.

Petitioner

[Advocate: Mr.P.G.Jayashankar rep by Sheba Rivy Simon]

**versus**

Dr.Asha Kishore  
Director  
Sree Chitra Tirunal Institute for  
Medical Sciences and Technology  
Thiruvananthapuram-695 011.

Respondent

(Advocate: Mr.T.R.Ravi)

The CP(C) having been taken up and heard on 23<sup>rd</sup> January, 2019, this Tribunal on the same day delivered the following order:

**ORDER (oral)****By E.K.Bharat Bhushan, Administrative Member**

Ms.Sheba Rivy Simon, advocate representing Mr.P.G.Jayashankar, counsel for the petitioner was heard. She submits that respondent No.2 in the OA No.975/2017 has made some false declaration in the statement filed and she wants action to be initiated against the 2<sup>nd</sup> respondent. This does not constitute an issue to be dealt with in a Contempt Petition. Therefore, the CP(C) is dismissed.

(Ashish Kalia)  
Judicial Member

(E.K.Bharat Bhushan)  
Administrative Member

aa.

**Annexures filed by the petitioner:**

Annexure P1: Copy of the order dated 03.08.2009 giving the petitioner the independent charge of the comprehensive stroke programme.

Annexure P2: Copy of the reply statement filed on behalf of the institution and signed by the respondent.

Annexure P3: Copy of the judgment dated 05.06.2018 passed by this Court in OA No.975/2018.